

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3535
ANSWERED ON:15.05.2006
INTRODUCTION OF TERMINATOR TECHNOLOGY
Patil Shri Shrinivas Dadasaheb

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is planning to lift the ban imposed on terminator seeds technology in the country;
- (b) if so, the details and the reasons therefor;
- (c) whether the recent Indo-US agricultural agreement specifies the introduction of the terminator technology in the country;
- (d) if so, whether wide spread protest and objections have been received by the Government regarding continuing the ban on this technology; and
- (e) if so, the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

- (a) & (b): Government do not propose to amend sub-section (3) of Section 29 of the Protection of Plant Varieties & Farmers' Rights Act, 2001 which specifies that no variety of any genera or species which involves any technology which is injurious to the life or health of human beings, animals or plants shall be registered under the Act. (Explanation - For the purposes of this sub-section, the expression 'any technology' includes genetic use restriction technology and terminator technology).
- (c) to (e): The letter of intent signed between Government of India and United States of America does not contain any clause specifying the introduction of terminator technology into the country.